

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 180 of 2021**

**In the matter of:**

**Sach Marketing Pvt. Ltd.**

**. ...Appellant**

**Vs.**

**Resolution Professional of  
Mount Shivalik Industries Ltd.**

**Pratibha Khandelwal**

**....Respondent**

**Present**

**For Appellant: Mr. Sujoy Datta & Ms. Sakshi Singh, Advocates.**

**For Respondent: Mr. Abhishek Anand, Mr. Viren Sharma & Ms. Pratibha Khandelwal, for RP.**

**ORDER**  
**(Virtual Mode)**

**09.04.2021:** From the perusal of the Order dated 9<sup>th</sup> March, 2021 Learned Counsel for the Respondent were directed to file Reply Affidavit within two weeks. Rejoinder, to be filed within one week, thereafter.

Learned Counsel for the Appellant submitted that he has received the Reply Affidavit which was filed on behalf of the Respondent two days back. So, he prayed for one-week time to file their Rejoinder. Therefore, one-week time is granted to file their Rejoinder within one week.

Further, Learned Counsel for the Parties are directed to file their Notes of Written Submissions not exceeding three pages along with the relevant case laws, within ten days.

List this case for '**Hearing**' on **7<sup>th</sup> May, 2021**.

In the meanwhile, the Interim Order dated 09.03.2021 passed by this Court shall continue.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*Sim/nn*